

दूसरा काम यह है कि इसकी जांच पड़ताल होती रही है और इस में ६ या १० विषय लिये गये थे। सब पर फालोअप प्रोग्राम हो रहा है और पूरी कार्रवाई उस पर हो रही है।

श्री भक्त दर्शन: इस विवरण के सबसे अन्तिम पृष्ठ पर यह बतलाया गया है कि सहकारी प्रशासन के सम्बन्ध में श्री बी० एल० मेहता की अध्यक्षता में एक समिति नियुक्त की गई है। मैं जानना चाहता हूँ कि इस समिति ने अब तक क्या प्रगति की है और कब तक वह अपना प्रतिवेदन दे देगी ?

श्री श्यामधर मिश्र : अभी हाल में इस समिति ने दौरा करना शुरू किया है। अभी वह लोग हैदराबाद गये थे और कुछ और स्टेट्स में जाने के बाद, जैसी की सूचना मिली है, तीन महीने में वह अपनी रिपोर्ट हमें दे दे देगी।

Shri Inder J. Malhotra: At this conference it was felt that there was too much of official interference in the co-operative movement? May I know what steps the Central Government have taken since then to see that this official interference is reduced to the minimum?

Shri Shyam Dhar: The conference itself laid emphasis on the de-officialisation of the movement, and we have, on our behalf, taken up this matter with the State Governments, and we have said that wherever officials are chairmen or office-bearers they should at once quit, and we are following up this decision with the individual States as well.

SHORT NOTICE QUESTION

Chinese Military Personnel Aboard Scottish International Airways Plane at Meenabakkam

S.N.Q. 1. $\left\{ \begin{array}{l} \text{+} \\ \text{Shri Bade:} \\ \text{Shri Brij Raj Singh:} \\ \text{Shri Kachhavaia:} \\ \text{Shri Yashpal Singh:} \end{array} \right.$

Will the Minister of **Transport and Communications** be pleased to state:

(a) whether it is a fact that **Scottish International Airways** plane which landed at **Meenabakkam** airport in the second week of August, 1963 was carrying Chinese military personnel;

(b) whether those Chinese military personnel were flying from Peking to Karachi;

(c) whether it is also a fact that the passengers were permitted to stay on board while aircraft was refuelled contrary to law; and

(d) why the above aircraft carrying military personnel was allowed to go to Karachi from Peking through India especially when Pakistan and China have joined hands?

The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin): (a) to (d). I lay a statement on the table of the Sabha giving the requisite information.

STATEMENT

(a) to (d). A **Caledonian Airways (Scottish) DC-7** aircraft was operating a non-scheduled flight to London (Gatwick). The aircraft, being a non-scheduled flight, was permitted to fly through Madras and Bombay on 9-10th August, 1963 in accordance with the prescribed procedure for such flights. It landed at **Meenabakkam** airport, Madras at about 11.40 hours (I.S.T.) and departed at 13.10 hours (I.S.T.) the same day, its next place of halt being Karachi. The aircraft is reported to have carried seven members of crew and eleven passengers, all in civilian dress. Ten passengers were manifested for Gatwick

(U.K.) and one for Istanbul (Turkey). Inquiries made of the customs and Air-India staff (who were handling agents) revealed that the passengers were Singapore nationals of Chinese origin. A check of the passengers and the cargo is reported to have been carried out by the Preventive Officer of the Customs Department and no arms, ammunition or cameras were found. The aircraft was not refuelled at the airport. The passengers were as usual conducted to the transit lounge at the airport by the customs authorities during the period of the halt of the aircraft.

श्री बड़े : मैं जानना चाहता हूँ कि जब चाइनीज नेशनल उसमें थे तब विमान की रिफर्लिंग करने के समय उन को नीचे क्यों निकाला गया ?

श्री मुहीउद्दीन : स्टेटमेंट में कतई तौर पर यह कहा गया है कि जितने पैसेन्जर थे वह उतर कर जो इंटर नेशनल लाउन्ज होता है वहां जाकर बैठे थे। दूसरी बात भी इसमें अर्ज की गई है कि रिफर्लिंग नहीं हुआ।

श्री बड़े : क्या यह बात सत्य है कि एअर क्राफ्ट ऐक्ट के अनुसार यह नियम बनाया गया है कि :

"No persons who have at any time been the nationals of the People's Republic of China shall be flown over any portion of India."

जब इस तरह का नियम एअर क्राफ्ट ऐक्ट के अन्तर्गत बना हुआ है तब फिर चाइनीज पर्सनल को वहां जाने क्यों दिया गया ?

श्री मुहीउद्दीन : इस किस्म का कानून एअर क्राफ्ट ऐक्ट की तहत तो आ नहीं सकता है। लेकिन बहरहाल जो इत्ला हम को मिली है उसके मुताबिक यह लोग चाइनीज थ्रोरिजन के तो हैं, लेकिन सिंगापुर के नेशनल्स हैं।

Shri Raji : Is it a fact that they were carrying cameras and the crew removed the cameras from them?

Shri Mohiuddin : My information is that as far as the passengers and also the crew were concerned, they did not have any camera with them.

Shri Ranga : As if they do not have any other means of getting information?

श्री कछवाय : मैं जानना चाहता हूँ कि जब हमारा चीन और पाकिस्तान दोनों से संघर्ष चल रहा है तो यह सारी बातें ध्यान में रखते हुए क्या हम ने इसके विरोध में कोई कड़ी कार्रवाई करने का विचार किया है ?

अध्यक्ष महोदय : इसका जवाब तो दे ही दिया गया कि वे सिंगापुर से आए थे ?

श्री यशपाल सिंह : क्या वह बात सही है कि इन लोगों ने सर्च देने से इंकार किया ?

श्री मुहीउद्दीन : यहां सर्च करने का कोई सवाल ही पैदा नहीं होता, लेकिन यह भी सही नहीं है, इसलिए कि जो हेल्थ आफिसर्स थे उन्होंने उनको देखा सेहत की प्वाइंट आफ व्यू से, फिर जब गुजरते हैं तो कस्टम्स वाले जो होते हैं उन्होंने देखा कि उनके पास कोई सामान नहीं है। तीसरी चीज जो मैं ने बयान की है वह है सिक्को-रिटो आफिसर का हवाई जहाज पर जा कर एहतियात करना।

Shri Indrajit Gupta : Has Government agreed to give transit facilities for the purpose of a direct commercial air link between Peking and Karachi over India?

Shri Mohiuddin : This aircraft did not come from Peking; it came from Singapore.

Shri Indrajit Gupta : My question is different. This kind of incident may be repeated in future if there is going to be established a commercial air link between China and Pakistan over India.

Mr. Speaker : It is a different question.

Shri Joachim Alva: The hon. Minister is aware that some of these non-scheduled operators have almost the character of tramp ships. Why was permission given to this particular aircraft to halt at two airports, Bombay and Madras though it did not utilise Bombay? Has Government issued instructions that when such type of craft pass through our land with such objectionable passengers, we should be given information long before their arrival?

Shri Mohiuddin: There are the ICAO rules. Of course, the non-scheduled flights are required to land at least at one point in India while flying over our territory. That is our regulation, so that they cannot just overfly.

As regards the other point, about passengers passing through and so on, that is a larger question and will be dealt with separately.

Shri Nath Pai: What are the present rules and regulations regarding aircraft flying over India and bound for China and vice-versa?

Mr. Speaker: They must be contained in some literature accessible to Members.

Shri Nath: This question has arisen because of the uncertainty regarding...

Mr. Speaker: Can the Minister state it briefly?

Shri Mohiuddin: At the present moment, the position is that scheduled airlines with which India has got an airlines agreement can overfly. At present, there is no agreement with any country regarding flights to China overflying India.

Shri Bade rose—

Mr. Speaker: He will excuse me.

Shri Bade: He has not given correct answer.

Mr. Speaker: He can write to me if that is so.

WRITTEN ANSWERS TO QUESTIONS

Caravelle for I.A.C.

*310. { **Shri A. V. Raghavan:**
Shri P. C. Borooah:
Shri Raghunath Singh:
Shri Ramchandra Ulaka:
Shri Dhuleshwar Meena:
Shri J.B.S. Dist:

Will the Minister of Transport and Communications be pleased to state:

(a) when the three caravelle jet airliners to be purchased from France will be introduced on the trunk routes by the Indian Airlines Corporation; and

(b) the amount of foreign exchange involved in their purchase?

The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin) (a) In the first quarter of 1964.

(b) Rs. 571.10 lakhs.

Price Fluctuation Fund

*311. { **Shri P. R. Chakraverti:**
Shri Sidheshwar Prasad:
Shrimati Savitri Nigam:
Shri Surendra Pal Singh:

Will the Minister of Community Development and Co-operation be pleased to state:

(a) whether it is a fact that Government favour a proposal made by the State Ministers of Co-operation for the creation of a special price fluctuation fund to facilitate outright purchase of agricultural produce by co-operative marketing societies;

(b) if so, what will be Government's contribution and how will the proposed fund be created;

(c) whether there is any proposal to utilise the primary marketing societies and the higher level societies for purchasing agricultural produce through village credit societies; and